

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI
(Through Video Conferencing)
BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
ITA No.7621/Del/2018
Assessment Year : 2014-15**

**Ankur Singh
1002, Olympia-1,
Eldeco Utopia,
Sector-93A, NOIDA,
Uttar Pradesh.
PAN No. ANWPS1321D**

**Vs. ACIT
Central Circle 17,
New Delhi.**

(Appellant)

(Respondent)

Appellant by : Sh. R.K. Kapoor, CA

Respondent by : Sh. Gaurav Pundir, Sr. DR

Date of hearing : 29.09.2021

Date of pronouncement : 29.09.2021

ORDER

PER R.K. PANDA, A.M.

This appeal by the assessee for the assessment year 2014-15 is directed against the order of Ld. CIT(A)-XXVII dated 31.03.2016.

2. The learned counsel for the assessee, vide its letter dated 08.09.2021, received by email, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating

to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29.09.2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar,
ITAT, Delhi